

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-343/(ND)/2017

In the matter of
Navrana Advanced Nano Products
Developers International

....PETITIONER

SECTION :
Under Section 10 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

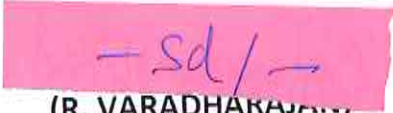
For the Petitioner /applicant : Ms. Juhi Bhambhani, Advocate &
Mr. Sanjay Bhatt, Advocate

For the Respondent/Corporate Debtor : Ms. Yamini Khurana, Advocate for
Financial Creditor.

ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to file the co-relation statement between the annexures which have been prescribed in Form-6 relating to Insolvency & Bankruptcy Board of India (IBBI), (Application to Adjudicating Authority) Rules, 2016 and those actually filed along with the application duly supported by an affidavit and a copy of the same shall also be made available to the Financial Creditor, who has put in its appearance i.e. M/s. Edelwiss Asset Re-Construction Company on notice. For the said purpose, 10 days time is granted.

List on 24.1.2018.


(R. VARADHAKARAJ,
MEMBER (JUDICIAL)

Surjit
10.1.2018